

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00631/2018

Dated Tuesday the 5th day of June Two Thousand Eighteen

PRESENT

HON'BLE MS. BIDISHA BANERJEE, Member(J)

&

HON'BLE MS. B. BHAMATHI, Member (A)

R.Gopinathan,
Chargeman(Tech/Mech),
P.No. 4087/926257,
Heavy Alloy Penetrator Project,
Tiruchirapalli 620025.Applicant

By Advocate M/s. R. Priya Kumar

Vs

- 1.Union of India,
The General Manager,
Heavy Alloy Penetrator Project,
Tiruchirapalli 620025.
- 2.The DGQF / Chairman,
Ordnance Factory Board,
Ayudh Bhawan, 10-A, S.K.Bose Road,
Kolkata 700001.Respondents

By Advocate Mr. M. Kishore Kumar

ORAL ORDER

(Pronounced by Hon'ble Ms. Bidisha Banerjee, Member(J))

Heard learned counsel for applicant.

2. The applicant filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“8. To call for the records of the first respondent culminating in the impugned letter No. 14168/HAPP/CONF/HAPP/2018 dated 24.05.2018 issued by the respondent as illegal, arbitrary and unconstitutional and set aside the same, consequently direct the respondents not to revert the applicant from Chargeman / T (Mechanical) to parent post Machinist- Skilled and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper.”

3. When the matter was taken up for hearing, learned counsel for the applicant agreed to withdraw this OA for impleading the applicant of OA 357/2018. He has also made necessary endorsement in the OA records.

4. Mr. M. Kishore Kumar appeared on behalf of the respondents.

5. Considering the submissions of learned counsel for applicant, permission is granted for withdrawing this OA. Accordingly OA is dismissed as withdrawn.

(B.Bhamathi)
Member (A)

SKSI

(Bidisha Banerjee)
Member(J)

05.06.2018